

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.1295 of 1997

New Delhi, this the 11th day of August, 1997. (9)

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)
Hon'ble Mr. N. Sahu, Member (A)

1. Mr. A. Chaudhary
Q-6-3, Sector-13,
R.K. Puram
New Delhi-110 066
2. Mr. T.C. Pant,
Director(AT)
Ministry of Personnel, Public
Grievances & Pensions,
Dept. of Personnel & Training,
North Block, New Delhi
3. Laxman Das, IRS
J-8-1,
R.K. Puram,
New Delhi- 110 066
4. Anjani Kumar
Director(Budget)
Central Board of Direct Taxes,
North Block, New Delhi
5. Miss Manika Datta,
Dy. Commissioner I-T,
Office of Director (Investigation)
CB.D.T., Deptt. of Revenue,
North Block, New Delhi
6. Y.K. Gaiha, IRS,
DII/28, Shahjahan Road,
New Delhi
7. Mrs. Pramila Srivastava, IRS,
19, Lodhi Road Complex,
New Delhi
8. Ajay K. Agnihotri,
DII/210, West Kidwai Nagar,
New Delhi

...Applicants.

(Applicant in-person)

Versus

1. Union of India
through Secretary,
Ministry of Urban Affairs &
Employment,
Nirman Bhawan,
New Delhi

2. Directorate of Estates,
through the Director,
Nirman Bhawan,
New Delhi

3. Directorate of Estates,
through the Deputy Director(Policy)
Nirman Bhawan,
New Delhi

... Respondents
(Sh.R.N.Singh, proxy for Sh.R.V.Sinha, counsel
for respondents) ORDER (Oral)

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Hon'ble Dr. Jose P. Verghese, Vice Chairman(J) -

This OA has been filed when a general notice of eviction in pursuance of Supreme Court's order was issued to the petitioners as well. Subsequently, the respondents have issued an Ordinance on the basis of which there is no threat of eviction against the petitioners. The petitioners also state that they are liable to pay a heavy licence fee for which they have given an undertaking to the respondents in terms of the Ordinance. In case the petitioners have given an undertaking in terms of the Ordinance to the respondents that they are willing to pay the licence fee in terms of the order of the Supreme Court, we find that we will not have any jurisdiction to interfere with that undertaking.

2. It was also stated that the date of priority has been wrongly considered by the respondents. The respondents shall not evict the petitioners on that ground until they decide the date of priority in accordance with the submissions made by the petitioners in this OA. The petitioners are given a liberty to make representation in this regard within 15 days from today and thereafter, the respondents

shall dispose of the representations and no action
against the petitioners be resorted to untill the said
representations are disposed of.

(11)

3. OA is disposed of as above. No order as to
costs.

N. Sahu
(N. Sahu)
Member (A)

J. P. Verghese
(Dr. Jose P. Verghese)
Vice Chairman (J)

/Kant/